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O.A. No. 61 of 2012

Champeswar Mishra.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 30.01.2012

CORAM:

Hon'ble Shri C.R. Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. S. Pattnaik, Ld. Counsel for the  
applicant and Mr. S. Barik, Ld. Addl. Standing Counsel  
appearing for the Respondents, on whom a copy of this O.A.  
has already been served.

2. By filing the present O.A., the applicant has  
made following prayers:

“8.1 To admit the case....

8.2 To direct the Respondents to  
pay the HRA to the applicant as  
per his entitlement from the  
date of joining in his present  
place, i.e., w.e.f. 20.05.2010  
declaring the present office  
cum quarter is not according to  
Postal manual.

8.3 To grant any other relief....”

3. Ld. Counsel for the applicant submits that  
ventilating his grievance, the applicant has already made  
representations vide Annexures-A/4 dated 31.05.2011 and A/5

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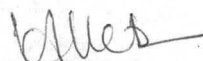
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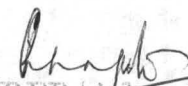
dated 25.08.2011 before Respondent Nos.2 and 1 respectively, which are still pending.

4. Since the representation of the applicant as at Annexures-A/4 and A/5 are pending with the authorities, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the pending representations. As agreed to by the Ld. Counsel for the parties, we direct Respondent Nos. 1 and 2 to consider the pending representations and pass a reasoned order within 45 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent Nos. 1 and 2.

  
MEMBER(Judl.)

  
MEMBER(Admin.)

EK